



# The Calcutta Gazette

## Extraordinary

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### PART I

Orders and Notifications by the Governor of Bengal, the High Court,  
Government Treasury, etc.

GOVERNMENT OF BENGAL

GOVERNMENT OF INDIA

HOME DEPARTMENT.

DEFENCE CO-ORDINATION  
DEPARTMENT.

Political.

NOTIFICATIONS.

NOTIFICATION.

Simla, the 8th September 1939.

No. 5032P.—13th September 1939.—The following from the *Gazette of India, Extraordinary*, dated Friday, the 8th September 1939, is published for general information.

No. 218-OR.—In exercise of the powers conferred by sub-section (4) of section 2 of the Defence of India Ordinance, 1939, the Central Government is pleased to direct that the powers or duties specified in column 1 of the Schedule hereto annexed conferred or imposed on the Central Government by the Defence of India Rules shall be exercised or, as the case may be, discharged by the persons

E. N. BLANDY,  
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and authorities specified in column 2 of the said Schedule within the local limits of the

territorial jurisdiction of such persons and authorities.

SCHEDULE.

Powers and duties conferred or imposed by Rule or sub-rule of the Defence of India Rules.	Person or authority.
6 ...	Chief of the General Staff. General Officers Commanding-in-Chief, Commands. General Officers Commanding, Districts. Commanders, Brigade Areas. Fortress Commanders. Air Officers Commanding, Air Forces in India. Group Commanders and Station Commanders of the Royal Air Force. Flag Officer Commanding, Royal Indian Navy. Naval Officers in Charge.
28 (1) (a) ...	Chief of the General Staff. General Officer Commanding-in-Chief, Southern Command. General Officer Commanding, Deccan District. Officer Commanding, Ahmednagar.
28 (1) (b) ...	All Officers Commanding troops in whose custody are prisoners of war.
132 (2) in respect of rule 35 ...	Any Commissioned, Warrant or Non-commissioned officer of His Majesty's Military Forces.

NOTE.—Fortress Commanders will exercise their powers within the area of their Fortresses as follows :—

Fortress.	Area.
Karachi ...	The area confined within the following boundaries :— (a) From Churma Island to the Southern shore of the South of the Hab river and along the left bank of the Hab river to a point 4 miles North of the Band Murad Khan (Point X). (b) From Point X to the Malir river 4 miles N. E. of the water works at Dumlotte (Point Y). (c) A line from Point Y to mile 32 on the North Western Railway at Wateju, and thence a line in a south-westerly direction to the northern shore of the mouth of Pittani Creek (Point Z). (d) From Point Z along the limit of territorial waters to Churma Island.

Fortress.	Area.
Bombay	<p>The area comprised within the following boundaries:—</p> <p>(a) On the North the Bassein Creek.</p> <p>(b) On the East a line drawn North and South through a point 4 miles East of the easternmost point of Elephanta Island.</p> <p>(c) On the South a line drawn East and West through a point 7 miles South of Colaba Tower.</p> <p>(d) On the West the limit of territorial waters.</p>
Madras	<p>The area comprised within the following boundaries:—</p> <p>(a) On the North a line drawn East and West through the Northern end of the Ferry immediately North of Nettukuppam (9½ miles North of Madras Harbour).</p> <p>(b) On the West a line drawn North and South through a point 1 mile West of Ambattur railway station on the Madras and Southern Mahratta Railway.</p> <p>(c) On the South a line drawn East and West through Pallavaram railway station on the South Indian Railway.</p> <p>(d) On the East, the limit of territorial waters.</p>
Cochin	<p>The area comprised within the boundaries of British Cochin.</p>
Calcutta	<p>The area comprised within the following boundaries:—</p> <p>(a) On the North, a line joining Bandel railway station (East Indian Railway) with Hali-shahar railway station (Eastern Bengal Railway).</p> <p>(b) On the East, a line joining Hali-shahar railway station with Port Canning, thence the East bank of the Malta River to the sea.</p> <p>(c) On the South:—The limit of Territorial waters in the Bay of Bengal.</p> <p>(d) On the West:—A line from the sea produced through Contai to Kolaghat Station (B. N. Railway), thence a line to Bandel Station.</p>

No. 232-OR/39.—In exercise of the powers conferred by section 2 of the Defence of India Ordinance, 1939, the Central Government is pleased to direct that the following amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (2) of rule 26, for the brackets and letter "(c)", the brackets and letter "(b)" shall be substituted.

A. DEC. WILLIAMS,  
Secy. to the Govt. of India.

## GOVERNMENT OF BENGAL

## HOME DEPARTMENT.

## Political.

## NOTIFICATION.

No. 5033P.—13th September 1939.—The following from the *Gazette of India, Extraordinary*, dated Saturday, the 9th September 1939, is published for general information.

E. N. BLANDY,

*Chief Secy. to the Govt. of Bengal.*

## GOVERNMENT OF INDIA

## FINANCE DEPARTMENT (CENTRAL REVENUES).

## NOTIFICATION.

## CUSTOMS.

Simla, the 9th September 1939.

No. 57.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to prohibit the bringing into or the taking out of British India by sea or by land of any document, pictorial representation, photograph or other article whatsoever recording any "confidential information", "information likely to assist the enemy" or "prejudicial report", as defined in rule 34 of the Defence of India Rules.

N. R. PILLAI,

*Joint Secy. to the Govt. of India.*

## GOVERNMENT OF BENGAL

## HOME DEPARTMENT.

## Political.

## NOTIFICATION.

No. 5034P.—13th September 1939.—The following from the *Gazette of India, Extraordinary*, dated Saturday, the 9th September 1939, is published for general information.

E. N. BLANDY,

*Chief Secy. to the Govt. of Bengal.*

## GOVERNMENT OF INDIA

## DEPARTMENT OF COMMUNICATIONS.

## NOTIFICATION.

Simla, the 9th September 1939.

No. W10(9).—In exercise of the powers conferred by section 5 of the Indian Aircraft Act, 1934 (XXII of 1934), the Central Government is pleased to direct that the following further amendment shall be made in the Indian Aircraft Rules, 1937:—

After Rule 12 of the said Rules, the following rule shall be inserted, namely:—

## "Prohibited Flights.

12A. Except under, and in accordance with, the terms and conditions of a permit issued by the Director of Civil Aviation in India—

- (1) no aircraft registered in India shall leave British India for the purpose of a flight to a place outside India;
- (2) no aircraft shall leave British India for the purpose of a flight to any territory which the Central Government may by Notification in the official Gazette declare to be prohibited."

JOHN D. TYSON,

*Secy. to the Govt. of India.*

## GOVERNMENT OF BENGAL

## HOME DEPARTMENT.

## Political.

## NOTIFICATION.

No. 5035P.—13th September 1939.—The following from the *Gazette of India, Extraordinary*, dated Saturday, the 9th September 1939, is published for general information.

E. N. BLANDY,

*Chief Secy. to the Govt. of Bengal.*

GOVERNMENT OF INDIA  
DEFENCE CO-ORDINATION  
DEPARTMENT.

## NOTIFICATIONS.

Simla, the 9th September 1939.

No. 232-OR.-1/39. — In exercise of the powers conferred by rule 7 of the Defence of

“18. Communications Rooms at Civil Aerodromes.

18-A. Wireless Rooms at Civil Aerodromes

No. 232-OR.-2/39. — In exercise of the powers conferred by sub-section (4) of section 2 of the Defence of India Ordinance, 1939, the Central Government is pleased to direct that the powers conferred on it by rule 6 of the Defence of India Rules, shall, in respect of

India Rules, the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Home Department, No. 21/114/39-Political (W.)-I, dated the 5th September 1939, namely:—

In the schedule annexed to the said notification, for the entry relating to “18. Civil Aerodromes”, the following entries shall be substituted, namely:—

Karachi Airport (Drigh Road).  
Delhi (Safdarjang).  
Allahabad.  
Dum Dum.  
Cawnpore.  
Ahmedabad.  
Bombay (Juhu).  
Madras.  
Jacobabad.  
Lahore.

Karachi Airport (Drigh Road).  
Delhi (Safdarjang).  
Allahabad.  
Dum Dum.

the places specified in column 1 of the Schedule hereto annexed, being prohibited or protected places, be exercisable also by the officers mentioned in the corresponding entry in column 2 of the said Schedule.

*Schedule.*

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| 1. Any wireless station worked by the Posts and Telegraphs Department (prohibited place).                              | Divisional Engineer, Telegraphs, in whose jurisdiction the station is situated.                             |
| 2. Any Communications Room or Wireless Room of a civil aerodrome, declared to be a protected place.                    | Officer in charge of the civil aerodrome in which the Communications Room or the Wireless Room is situated. |
| 3. Any All-India Radio Studio, Transmitter or Receiving Centre, declared to be a protected place.                      | Station Director or Officer in charge or Station Engineer of the All-India Radio Station.                   |
| 4. The Wireless Transmitting Station of the Indian Radio and Cable Communications Company at Kirkee (protected place). | Local Resident Engineer of the station.   |
| 5. The Wireless Receiving Station of the Indian Radio and Cable Communications Company at Dhond (protected place).     | Local Resident Engineer of the station.   |

No. 232-OR./5/39.—In exercise of the powers conferred by section 2 of the Defence of India Ordinance, 1939, the Central Government is pleased to direct that the following amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (I) of rule 56, after the words “The Provincial Government may”, the following words shall be inserted, namely:—

“for the purpose of securing the defence of British India, the public safety, the maintenance of public order or the efficient prosecution of war”.

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Secy. to the Govt. of India.